

Campat Nagbar

R.P. 122/93 in O.A. 462/92

Date: 16.9.94

13

Review Petitioner present in person. ~~The~~ Mr. R. P. Darda for the respondents.

The only point now made out in the R.P. is that the Post-graduate allowance is to be treated as special pay which entitles him dearness allowance on that Post-graduate allowance as shown in the Appendix-8 regarding Special Pay. This point has been fully covered in the judgment and the Rules governed under F.R. have been fully explained in the judgment.

In view of this I do not find any error apparent on the face of the judgment. The only course is to file an appeal before the appropriate forum. R.P. is dismissed.


(R. Rangarajan)

A. A.

Copy of T.O. dtd. 16.9.94
sent to counsel for Resp
on 22/9 & by post to
applicant on 22/9/94.

188
22/9/94.